

(b) There is already a Scheme titled Swarna Jayanti Shahari Rojgar Yojana being implemented in urban areas to provide skills and job opportunities to urban youth with effect from 01-12-1997. SJSRY has five major components, namely:

- (i) Urban Self Employment Programme (USEP)
- (ii) Urban Women Self-help Programme (UWSP)
- (iii) Skill Training for Employment Promotion amongst Urban Poor (STEP-UP)
- (iv) Urban Wage Employment Programme (UWEP)
- (v) Urban Community Development Network (UCDN).

(c) No, Sir.

(d) Question does not arise.

Non-registration of workers under Social Security Act, 2008

1822. SHRI. R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Unorganized Worker's Social Security Act, 2008, mandates all States to register workers.

(b) whether it is also a fact that even after three years of its implementation, none of the States have registered workers under the above Act;

(c) if so, the details thereof; and

(d) what efforts his Ministry is making to persuade the States to register workers forthwith?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) Under the Unorganised Worker's Social Security Act, 2008, States are to register unorganized workers. As per available information, the States have not yet started registration of workers under the Act. At present smart cards are being issued to such unorganized workers and their families as are below poverty line under the Rashtriya Swasthya Bima Yojana (RSBY) to provide health insurance cover. More than 2.4 crore smart cards have been issued as on 31.07.2011.

(d) The issue of constituting State Social Security Boards, Rules and registration of

unorganized workers under the Act has been taken up with the State Governments through letters and was re-iterated during the State Labour Ministers' Conference held in January, 2010.

Expert Group regarding creating employment

1823. SHRIMATI VIPLOVE THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether an expert group constituted by Government in view of creating employment in the country including Himachal Pradesh, has submitted its recommendations;
- (b) if so, the salient features of the report;
- (c) whether Government has accepted its recommendations;
- (d) if so, the details of step taken by Government to implement the recommendations of the expert group State-wise including Himachal Pradesh; and
- (e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No, Sir. However, an expert group was constituted headed by Dr. C. Rangarajan to formulate a job plan for the State of Jammu & Kashmir only.

(b) to (e) Question does not arise.

NCLP in Andhra Pradesh

1824. SHRIMATI GUNDU SUDHARANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of children benefited under National Child Labour Project (NCLP) in Andhra Pradesh during the last three years, year-wise and district-wise;
- (b) the rescue and rehabilitation measures Government has taken for the well-being of the child labour in Andhra Pradesh; and
- (c) how the Central Monitoring Committee is succeeding in overall supervision, monitoring and evaluation of National Child Labour Project in A.P.?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per the available information the number of children benefited under National Child Labour Project in Andhra Pradesh during 2007-08 to 2008-10, year-wise and district-wise is given in the statement (See below).